

However, during DGCA audit of training facilities of Airlines, it was found that some pilots have flown the aircraft in past with lapsed Pilot Proficiency Check (PPC). A total of 320 such cases have come to the notice of Directorate General of Civil Aviation (DGCA). The number of pilots who exceeded the validity of mandatory test in Air India, Spicejet, Indigo, Air India Express and Jet Airways was 101, 10, 9, 70 and 130 respectively.

For the above violations, enforcement actions have been taken by DGCA including suspension of privileges of the licences and issue of warning letters. However, no airline pilot at present is flying with lapsed PPC.

(e) Regular audit of training facilities of Airlines, surprise ramp check and annual surveillance are carried out by DGCA.

Functioning of NBFCs in the country

194. SHRI SUKHENDU SEKHAR ROY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of Non-Banking Financial Companies (NBFCs) registered in the country as on 31 October, 2014;

(b) the number of NBFCs which are filing returns regularly and how many are non-existing;

(c) whether Government has any comprehensive monitoring system for the NBFC and if so, the details thereof;

(d) the details of complaints received against NBFCs for perpetuating irregularities and illegalities during 2010- October 2014, year-wise; and

(e) the details of punitive action taken against the erring NBFCs, year-wise?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (e) Though registered as companies under the Companies Act, the affairs of Non-Banking Financial Companies (NBFCs) are regulated by the Reserve Bank of India in terms of the provisions of Chapter III-B of the Reserve Bank of India Act, 1934. The requisite information is being collected from the Reserve Bank.

Review of e-forms

195. DR. T. SUBBARAMI REDDY: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has set up Departmental committee to review e-forms and other overall filing process, in order to simplify procedures for stakeholders under the Companies Law;

(b) if so, the details thereof;